

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-484/(ND)/2017

In the matter of
Prashant Paper Mart

....PETITIONER

Vs.

Hindustan Paper Corporation Ltd.

RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 10.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant


: Mr. Sumesh Dhawan, Advocate
Mr. Charu Sharma, Advocate

For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in compliance to the directions dated 15.11.2017 passed by this Tribunal, a copy of the Application has been duly served on the Corporate Debtor, M/s. Hindustan Paper Corporation Limited. On service of notice, Ms. Poonam and Mr. Dilip, Advocate have appeared on behalf of the Corporate Debtor /respondent who seek time to file reply of the Corporate Debtor to the petition. Taking into consideration the said request, 10 days time is granted to the Corporate Debtor to file its reply with an advance copy to be made available to the Ld. Counsel for the petitioner. Petitioner to file its rejoinder within a period of 7 days thereafter.

Post the matter on 06.2.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
10.1.2018